

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).17919/2025

[Arising out of impugned final judgment and order dated 06-05-2025 in SBCRRP No.33/2025 passed by the High Court of Judicature for Rajasthan at Jodhpur]

LEENA MATTHA & ANR.

PETITIONER(S)

VERSUS

ABHISHEK SINGH MATTHA

RESPONDENT(S)

IA No. 248726/2025 - EXEMPTION FROM FILING O.T.

Date : 11-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. Mrinmay Bhattmewara, Adv.
Mrs. Samprati Bhattmewara, Adv.
Mr. Ayush Raheja, Adv.
Mr. Manish Dutt Sharma, Adv.
Mr. Vivek Gupta, AOR

For Respondent(s) :

Mr. Gagan Gupta, Sr. Adv.
Mrs. Prachi Pratap, Adv.
Dr. Prashant Pratap, Adv.
Ms. Yashvi Aswani, Adv.
Ms. Pallavi Pratap, AOR
Mr. Varun Paliwal, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Let the parties remain present before this Court on the next date of listing.
2. The parties shall file their affidavits indicating their latest assets and liabilities in terms of the

decision rendered by this Court in *Rajnish vs. Neha*¹ in a sealed cover.

3. List on 12.03.2026.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)

1 (2021) 2 SCC 594